

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

106. C.P.(CAA)/125(MB)2024 C.A.(CAA)/82(MB)2024

IN THE MATTER OF

Horizon Industrial Parks Private Limited

U/s 230-232 of the Companies Act, 2013

Order Delivered on 10.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Hemant Sethi (PH)

For the Respondent:

ORDER

Heard the counsel for the Petitioner. The Petition is admitted, returnable by **28.08.2024**. The Petitioner is directed to get the notice published at least 10 days before the next date of hearing in two newspapers i.e. “**Navshakti**” in Marathi language and “**Business Standards**” in English language. In the meanwhile, the ROC, RD and OL or any other statutory bodies having any claims may file their respective reports.

Sd/-
MADHU SINHA
Member (Technical)
//Avdhesh K Patel//

Sd/-
REETA KOHLI
Member (Judicial)